

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

[APPLICATION NO. 184 OF 2001]

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

20-3-2002

Mr. B. Khan counsel for the applicant.
Mr. Vinit Mathur counsel for respondent.

No. 1 to 4.

None present for respondents No. 5.

Learned counsel for the applicant states that he has received the reply only today. He wants time to study the matter and to file a rejoinder affidavit, if necessary.

List on 9-5-2002 for

admission.

Gopal Singh
Adm. Member

P. P. GARG
Vice Chairman

Reply
Filed
20/3

9-5-2002

Shri B. Khan counsel for the applicant.
Shri Vinit Mathur counsel for respondents No. 1 to 4.
None is present for respondent No. 5.

Heard the learned counsel for the parties.

The relief claimed by the applicant stands satisfied by virtue of order dated 22-11-2001 (Annexure R-1) to the reply as well as the order dated 20-3-2002, a copy of which has been produced before us (which may be kept on record).

In view of the above orders, the present OA does not

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survive. However, learned
counsel for the applicant is
at liberty to make a
representation to the
departmental authority if
there is a controversy
with regard to the date
of the promotion to the
post of TES Group 'B'.

They will decide the
same by a speaking
order with all expedition.

The OA is accordingly
disposed of with no
order as to costs.

hnpd	[Signature]
(A. P. Nagarkh)	(Justice C. P. Garg)
member (A)	Vice Chairman

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14/1/2002
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